## COURT-1

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **Appeal No. 111 of 2017**

Dated: 2<sup>nd</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

GMR Warora Energy Limited .... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Yashaswi Kant Ms. Raveena Dhamija

Counsel for the Respondent(s) : Ms. Ankit Srivatsav for MSEDCL

Mr. Shubham Arya for Prayas

## **ORDER**

Mr. Amit Kapur, learned counsel for the appellant states that he will implead Prayas as a party respondent.

List the matter on <u>08.08.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson